

MR. SPEAKER : Whatever it be, it is for the Minister, not for me. When he comes with a statement, whether he is going to give a categorical assurance or not, it is upto them. I cannot assure you what type of assurance he is going to give

SHRI INDRAJIT GUPTA : I don't support the No-Confidence Motion in which the champions of hoarders and profiteers are also involved. (Interruptions)

Shri Indrajit Gupta and some other hon. Members then left the House.

MR. SPEAKER : Papers to be laid on the Table. Shri Bhola Paswan Shastri.

श्री रामाबतार शास्त्री (पटना) होर्डेज बोनी तरफ हैं, उघर भी हैं और इघर भी हैं।

श्री समर गुहू : मैंने पहले कहा था कि यह एक बाक प्राउट के लिए बहाना है।

11.30 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER U.P. BUILDING (REGULATION OF LETTING, RENT AND EVICTION) ACT AND HYDERABAD MUNICIPAL CORPORATIONS (AMDT.) AMENDING ACT, 1973

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table—

(1) A copy of Uttar Pradesh Notification No. 7352/29-E-55/73 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 1st May, 1973, under section 42 of the Uttar Pradesh Urban Building (Regulation of Letting, Rent and Eviction) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the

President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-5593/73.]

(2) A copy of Hyderabad Municipal Corporations (Amendment) Amending Act, 1973 (Hindi and English versions) (President's Act No. 5 of 1973) published in Gazette of India dated the 23rd July, 1973, under sub-section (3) of section 3 of Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973. [Placed in Library. see No. LT-5594/73]

COMPTROLLER AND AUDITOR GENERAL'S REPORT RE APPRAISALS OF WORKING OF (i) HINDUSTAN SHIPYARD LTD. (ii) MARKETING DIVISION OF THE IOC LTD, AND (iii) MODERN BAKERIES (INDIA) LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):

I beg to lay on the Table a copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151 (1) of the Constitution :—

Part VI. Appraisal of the working of the Hindustan Shipyard Limited.

Part VII Appraisal of the working of the Marketing Division of the Indian Oil Corporation Limited.

Part VIII Appraisal of the working of the Modern Bakeries (India) Limited

[Placed in Library. See No LT-5595/73.]

NOTIFICATIONS AMENDING ANDHRA PRADESH MOTOR VEHICLES RULES, 1964

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of

[Shri M. B. Rana]

section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

- (i) G. O. Ms. No. 660 published in Andhra Pradesh Gazette dated 21st June, 1973, making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
- (ii) G.O.Ms. No. 812 published in Andhra Pradesh gazette, dated the 2nd August, 1973 making certain amendment in Andhra Pradesh Gazette Motor Vehicles Rules, 1964.

(2) Two statements (Hindi and English Versions) explaining the reasons for not laying the Hindi version of the above Notifications [Placed in Library See No. LT-5596/73].

**NORTHERN RICE ZONE (MOVEMENT CONTROL) AMENDMENT ORDER, 1973**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Northern Rice Zone (Movement Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 22nd August, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5597/73]

**SUGAR (RICE DETERMINATION ETC.) FIFTH AMENDMENT ORDER, 1973 AND NOTIFICATIONS RE. ANDHRA PRADESH PANCHAYAT SAMITHIES AND ZILLA PARISHADS ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:

(1) A copy of the Sugar (Price Determination for 1972-73 Production) Fifth Amendment Order, 1973

(Hindi and English versions) published in Notification No. G.S.R. 392 (E) in Gazette of India dated the 13th August, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See. No. LT-5598/73].

(2) (a) A copy each of the following Notification under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the state of Andhra Pradesh :—

(1) G. O. Ms. No. 621, published in Andhra Pradesh Gazette dated the 15th February 1973 making certain amendment to the rules relating to establishments under Panchayat Samithis and Zilla Parishads, together with an explanatory note.

(ii) G O. Ms No. 590 published in Andhra Pradesh Gazette, dated the 26th April, 1973 making certain amendment to Notification No. G.O. Ms. 89, dated 21st April, 1966, together with an erratum and an explanatory note.

(iii) G. O. Ms. No. 591, published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to the rules relating to the posts of Van and Jeep Drivers under Panchayat Samithis and Zilla Parishads, together with an explanatory note

(iv) G.O. Ms. No. 612 published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to rules relating to Establishment under Panchayat Samithis Zilla Parishads (District and Block Cadre Non-Government Servants), together with an explanatory note.